

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 23240/2015

(Arising out of impugned final judgment and order dated 20-01-2015 in RSA No. 5336/2009 passed by the High Court Of Karnataka Circuit Bench At Dharwad)

MAHAVIR PARISHAPPA KHEMALAPURE

Petitioner(s)

VERSUS

GURASIDDAPPA MALLAPPA KILILI . & ORS.

Respondent(s)

WITH

SLP(C) No. 12731/2016 (IV-A)

Date : 06-03-2019 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s) Mr. Basava Prabhu Patil, Sr. Adv.
Mr. Anand Sanjay M. Nuli, Adv.
Mr. Suraj Kaushik, Adv.
Mr. Dharm Singh, Adv.
Mr. Nanda Kumar K.B., Adv.
M/S. Nuli & Nuli, AOR

Mr. Shailesh Madiyal, AOR

For Respondent(s) Mr. V. N. Raghupathy, AOR
Mr. Manendra Pal Gupta, Adv.
Mr. Parikshit P. Angadi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

We are not inclined to interfere with the impugned order(s) passed by the High Court. The Special Leave Petitions are, accordingly, dismissed.

Pending interlocutory application(s), if any, is/are disposed of.

(JAYANT KUMAR ARORA)
COURT MASTER

(JAGDISH CHANDER)
BRANCH OFFICER